

का कन्ट्रोल एक ही प्राथोरिटी के हाथ में देने का निर्णय किया है या नहीं किया है ? क्या आपने कोई डेफिनिट डायरेक्टिव दिया है या देना चाहते हैं ताकि नई ब्रुगिंगया बनना बन्द हो सके और जो पुरानी बनी हुई है उन सबके निवासियों को बचाने के लिये स्थान मिल सके ?

Shri Jaganath Rao Under the *huggs* removal scheme the implementing agency will be the Municipal Corporation I have had a series of meetings with the Lt Governor and the Chief Executive Councillor It was suggested in that meeting by the Lt Governor and rightly so, that this work should be entrusted to one single agency We are considering that question, whether the Delhi Municipal Corporation can do it or the Delhi Administration can do it The Mayor of Delhi was absent in that meeting and therefore we could not take any decision Very soon we will take a decision

Shri Bal Raj Madhok. What about the other part of my question?

आप पन्द्रह हजार लिये कर रहे हैं लेकिन सबवटयों की मध्या दो लाख के ऊपर है। क्या आप इन दो लाख के लिये कुछ करने जा रहे हैं ?

श्री भगवान् राव : दो लाख का कैसे कर सकते हैं ?

It is not possible for the government to give it for 2 lakhs people

WRITTEN ANSWERS TO QUESTIONS

**Enquiry against Shri Bhoothalingam,
Former Finance Secretary**

*1266. **Shri I. M. Banerjee:**
Shri Madhu Limaye:
Shri V. S. Sharma:

Shri Atal Bihari Vajpayee:
Shri S. S. Kothari:
Shri Yajna Datt Sharma:

Will the Minister of Finance be pleased to state

(a) whether the former Finance Secretary, Shri S Bhoothalingam has been appointed Director-General, National Council of Applied Economics Research, New Delhi,

(b) if so, whether an enquiry against him in connection with Amin Chand Pyare La' firm has been completed, and

(c) if not the reasons for this appointment?

The Deputy Prime Minister and Minister of Finance (Shri Morarji Desai): (a) Yes, Sir

(b) Since there has been no enquiry instituted against Shri S Bhoothalingam I presume the reference is to the Committee appointed to investigate into transactions relating to the Iron & Steel Ministry referred to in the 50th and 56th reports of the Public Accounts Committee and also transactions concerning other parties to whom licences/permits were issued from 1961-62 onwards No report has so far been submitted by this Committee

(c) The National Council of Applied Economic Research is a non-Government institution and is competent, under its Memorandum of Association and rules, to appoint its office-bearers including the Director-General

Fourth Plan of States

*1267. **Shri D. N. Patodia:**
Shri C. C. Desai:
Shri D. C. Sharma:
Shri D. C. Sharma:

Will the Minister of Planning be pleased to state:

(a) whether the outlays for the Fourth Plan have been finalised by all the States; and

(b) if so, the broad details in respect of the outlay of each State?

The Minister of Planning, Petroleum and Chemicals and Social Welfare (Shri Asoka Mehta): (a) and (b) The Fourth Five Year Plan has not yet been finalised. In November/December, 1986, the Draft Fourth Five Year Plan of States was discussed and except in case of West Bengal agreed conclusions regarding the Plan outlays and Central assistance were arrived at on a provisional basis. A statement indicating the Plan outlays as agreed to in these discussions is placed on the Table of the House.

The Fourth Five Year Plan of States is further under review and when it is finalised, a final view will be taken about the States' Fourth Plan outlays.

STATEMENTS

Fourth-Five Year Plan—States

(Rs crores)

States	Plan Outlay
1. Andhra Pradesh	522
2. Assam	190
3. Bihar	545
4. Gujarat	46
5. Haryana	168
. Jammu & Kashmir	126
7. Kerala	293
8. Madhya Pradesh	458
9. Madras	564
10. Maharashtra	951
11. Mysore	421
12. Orissa	00
1. Punjab	280
14. Rajasthan	313
15. Uttar Pradesh	926
16. West Bengal	"
17. Nagaland	30

*Not yet finalised.

Re-organisation of Planning Commission

*1268. Shri Vishwa Nath Pandey:
Shri R. Barua:
Shri D. N. Patodia:
Shri Virendrakumar Shah:
Shri Bedabrta Barua:
Shri Y. A. Prasad:
Shri Parthasarathy:
Shri Sradhakur Supakar:

Will the Minister of Planning be pleased to refer to the reply given to Unstarred Question No 313 on the 25th May, 1987 and state

(a) whether Government have considered finally the recommendations of the Administrative Reforms Commission regarding the re-organisation of the Planning Commission, and

(b) if so, the result thereof?

The Minister of Planning, Petroleum and Chemicals and Social Welfare (Shri Asoka Mehta): (a) and (b) Attention is invited to the Statement made by the Prime Minister in the Lok Sabha on the 17th July, 1987, regarding Government decisions on the Administrative Reforms Commission's recommendations relating to the Planning Commission.

Fourth Plan Allocations to West Bengal

*1269. Shri K. Haldar: Will the Minister of Finance be pleased to state

(a) whether it is a fact that the Central Government have not so far disbursed the sum of Rs 10 crores allotted to West Bengal in the first year of the Fourth Plan, which has affected the economy of the State; and

(b) if so, the reasons therefor?

The Minister of State in the Ministry of Finance (Shri K. C. Pant): (a) No, Sir.

(b) Does not arise.